

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-329/ND/2017

In the matter of :

Khanna Lubricants

....PETITIONER

Vs.

Gulf Petronergy (P) Ltd

.... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 11.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :-

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Special Bench, the matter was not able to be taken up. Hence, the same is adjourned to 08.1.2018.

Sd-

(R. VARADHARAJAN) /
MEMBER (JUDICIAL)

Surjit
11.12.2017